GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:551 ANSWERED ON:27.02.2013 REGULATION OF COURIER COMPANIES Tudu Shri Laxman;Yadav Shri M. Anjan Kumar

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether there is no regulatory and monitoring mechanism for private courier companies and their services;

(b) if so, the reasons therefor;

(c) whether the Government proposes to formulate any regulation/guidelines for private courier companies to check the irregularities and complaints; and

(d) if so, the details thereof and the action taken in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. (SMT.) KILLI KRUPARANI)

(a) & (b) Yes, Madam. Indian Post Office Act, 1898 has no regulatory and monitoring mechanism for private courier companies and their services.

(c) No, Madam.

(d) Does not arise in view of (c) above.